NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH: GUWAHATI

TP No.34/391(1)/394/GB/2016 (CP No. 14 of 2016)

Under Section: 391(1)/394 of the Companies Act, 2013 <u>In the matter of:</u>

Netgen Power (P) Ltd and Kauntia Consultants & Investment Private Limited and N.E.Thermion (P) Ltd.

Petitioners

Coram:

PRESENT
HON'BLE MR.JUSTICE P.K.SAIKIA , MEMBER (JUDICIAL)

For the Petitioners: Mr. A.Nath, Advocate.

ORDER
Date: 06.09.2017

Heard Mr A.Nath, learned Advocate appears for the petitioners. Also heard Mr. K. Sanyal, Asstt. Director, Office of the RD (NER) Shillong, who appears for the Central Govt /RD, NER, Shillong.

Mr. Sanyal, Asstt. Director, (NER), Shillong submits that Mr. Mina, Regional Director, NER, Shillong has been transferred and posted at I.I.C.A. Mansar. However, new incumbent has not joined as yet in the post that has fallen vacant on the transfer of Mr. Mina.

Mr. Sanyal, therefore, prays for some accommodation so that necessary response to the direction made in the order dated 23.08.2017 can be made, in the meantime. Such prayer is allowed.

It is stated that ROC, Shillong has already submitted report in regard to the prayer made in the present proceeding.

The ROC at Para No. 3(iv) of his report has made the following observations. For ready reference, the same is reproduced below:-

"In reply to point No.5 of this office letter dated 08.04.2017 the transferor company has mentioned that there had been certain related party transactions after the appointed date. The company may be asked to submit a certificate from Auditor's that said transactions is at arm's length".

Therefore, the company is directed to submit necessary certificate as indicated by official liquidator/ROC on or before the next date before this Tribunal with copy thereof to the ROC.

List the matter on 14.9.2017 for further orders.

Member (Judicial) National Company Law Tribunal Guwahati Bench: Guwahati.

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